

**(2019) 12 P&H CK 0062**

**In the Punjab And Haryana At Chandigarh**

**Case No :** Criminal Writ Petition No. 2092 Of 2019

Virpal Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

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**Date of Decision :** 13-12-2019

**Acts Referred:**

**Citation :** (2019) 12 P&H CK 0062

**Hon'ble Judges :** Jasgurpreet Singh Puri, J

**Bench :** Single Bench

**Advocate :** Arti

**Final Decision :** Disposed Of

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## **Judgement**

Jasgurpreet Singh Puri, J

Petitioners claim that they have attained majority and married against the wishes of their family members. Apprehending threat to their life and liberty, they have filed the present petition for protection.

Petitioners claim to have submitted a representation (Annexure P-5) dated 9.12.2019, in this regard, to the Senior Superintendent of Police, Sangrur.

Heard. Record perused.

Notice of motion to the office of Advocate General Punjab. On asking of the Court, Mr.Randhir Singh Thind, DAG, Punjab, present in the Court, accepts notice on behalf of the State. Copy supplied.

Petitioners have placed on record copies of their Aadhar Cards (Annexures P-1 and P-2) respectively as proof of their age as well as copy of Marriage certificate (Annexure P3) and photographs (Anneuxre P-4).

During the course of hearing, the petitioners have also made available copies of their Matriculation and Secondary School Examination certificates which are taken on record and be tagged at appropriate place. This petition is disposed of

with a direction to the Senior Superintendent of Police, Sangrur, to look into the representation Annexure P-5 dated 9.12.2019 and ensure that no harm is caused to the petitioners.

However, it is made clear that this order shall not be treated as stamp of the Court about the marriage of the parties and no opinion regarding the validity of the marriage has been expressed.